

- Note :—**
1. All motions and mentioning of D. B. Civil & Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before D.B.-I
  2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches.
  3. All matters would be listed as per roster. Tied up and part- heard matters will be listed on Wednesday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.
  4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

**SITTING OF BENCHES OF PATNA HIGH COURT FROM 1st October, 2018**  
**DIVISION BENCHES**

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| <p>1. Hon'ble The Chief Justice &amp;<br/>Hon'ble Mr. Justice Ashutosh Kumar</p>             | <p>I. CWJC –Group-6- Relating to PIL<br/>           II. CWJC- Group-7 Relating to Validity of Acts , Rules &amp; Regulations etc.<br/>           III. CWJC-Group-8- Relating to All Direct and Indirect Taxation etc.<br/>           IV. CWJC-Group-9, Group 32(ii)- (State Taxation Matters) /M. A. (Taxation)— Orders , Admission &amp; Hearing<br/>           V. Group-30--LPA (2017-2018 ) Orders, Admission &amp; Hearing.<br/>           VI. Referred matters civil and criminal –Orders, Admission &amp; Hearing<br/>           VII. CWJC-Group-36--Supreme Court Appeal<br/>           VIII. MJC- (D.B.) — Tiedup &amp; C.J. Bench Matters— Orders, Admission &amp; Hearing.<br/>           IX. Commercial Appellate Division Matter - Group- 34<br/>           X. Civil writ Petition arising from orders of Commercial Courts and Commercial Divisions.<br/>           XI. Any other criminal (D.B.) matters not assigned to any other D.B.<br/>           XII. Any Other Specially Assigned Matters</p> |
| <p>2. Hon'ble Mr. Justice Dr. Ravi Ranjan &amp;<br/>Hon'ble Mr. Justice Madhuresh Prasad</p> | <p>I. CWJC - Group-23--Company Appeal (D.B.)<br/>           II. Cr. WJC- Group-53- Including Habeas corpus (D.B.) – Orders, Admission &amp; Hearing.<br/>           III. Original Criminal Misc.(D.B.)<br/>           IV. Group- 30- LPA- (up to 2014) Orders, Admission &amp; Hearing.<br/>           V. M.A. (D.B.) (other than family court &amp;Tax Matters)- Hearing<br/>           VI. M.A. --Group- 32(i) --(Family Court Matters)--Orders, Admission &amp; Hearing<br/>           VII. Group- 22--(vii) Encroachment/Demolition—(up to 2017)<br/>           VIII. Specially Assigned Matters</p>   |

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| 3. Hon'ble Mr. Justice Jyoti Saran &<br>Hon'ble Justice Smt. Nilu Agrawal                     | <p>I. Group- 30--LPA (2015-2016) -Orders ,<br/>Admission &amp; Hearing</p> <p>II.CWJC- Group-- 11— CAT Matters - Orders, Admission<br/>&amp; Hearing.</p> <p>III. CWJC- Group-10 - Relating to Judicial Service</p> <p>IV. Group –33-- MJC- Contempt (D.B.)--Orders,<br/>Admission &amp; Hearing (except Tied up and of C.J.<br/>bench matters)</p> <p>V. MJC- (D.B.)— Hearing</p> <p>VI. Civil Review (D.B.) —Orders, Admission &amp; Hearing</p> <p>VII. Second Appeal (D.B.)--Orders, Admission<br/>&amp; Hearing</p> <p>VIII. Any other civil D.B. matters not assigned to any<br/>other D.B.</p> <p>IX. Group- 22 --(vii) Encroachment/Demolition – (2018)</p> <p>X. Specially Assigned Matters</p> |
| 4. Hon'ble Mr. Justice Rakesh Kumar &<br>Hon'ble Mr. Justice Arvind Srivastava                | <p>I. Criminal Appeals (D.B.)--Group- 41<br/>(Custody matters)-Orders, Orders On Petitions &amp;<br/>Hearing</p> <p>II. Death Reference--Group- 55—Hearing</p> <p>III. Group- 53--Cr. WJC (D.B.)-- B.C.C. Act— Orders,<br/>Admission &amp; Hearing.</p> <p>IV. Specially Assigned Matters</p>  |
| 5. Hon'ble Mr. Justice Hemant Kumar Srivastava &<br>Hon'ble Mr. Justice Rajendra Kumar Mishra | <p>I. Cr. Appeal (D.B.)--Group- 41-- Orders,<br/>Orders on Petitions &amp; Admission</p> <p>II. Cr. Appeal (D.B.)--Group- 41 --- Hearing (Other than<br/>Custody matters)</p> <p>III. Cr. Appeal (D.B.)-Group- 41- Hearing (above 10<br/>years old)</p> <p>IV. Specially Assigned Matters</p>  |

**CIVIL & CRIMINAL SINGLE BENCHES**

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| 1. Hon'ble The Chief Justice<br>(Friday) -AT 2.15 P.M. | <p>I. Request case – (Group – 35)</p> <p>II. MJC – (Group – 33) – Contempt Arising out of salary<br/>and Pension matters relating to university and<br/>State Govt.</p> <p>III. Specially Assigned Matters</p>   |
| 2. Hon'ble Mr. Justice Dinesh Kumar Singh              | <p>I.CWJC- Group-22 Miscellaneous—Except Sub-Group-(iv)<br/>Writ Petition arising from Civil Court Orders and sub group<br/>(vii) Encroachment/Demolition<br/>Monday, Tuesday &amp; Wednesday-- Orders &amp; Admission<br/>Thursday &amp; Friday -- Preferably Hearing</p> <p>II. Specially Assigned Matters</p> |
| 3. Hon'ble Mr. Justice Shivaji Pandey                  | <p>I. CWJC- Group-13 Service Matters (other than<br/>Education Service) (2014 to 2018)<br/>Monday, Tuesday &amp; Wednesday-- Orders &amp; Admission<br/>Thursday &amp; Friday -- Preferably Hearing</p> <p>II. Group- 38, 39 &amp; 40 (Test cases)</p> <p>III. Specially Assigned Matters</p>                    |

4. Hon'ble Mr. Justice Ashwani Kumar Singh
- I. CWJC—Group--18(Municipal, Local bodies etc)
  - II. CWJC — Group —20 (Industrial Law )  
Monday, Tuesday & Wednesday-- Orders & Admission  
Thursday & Friday -- Preferably Hearing
  - III. Group- 42 - Criminal Appeal
  - IV. Group- 43 Criminal Appeal (S.J.) (From 2015 to 2018)  
{except Group-43 (iv)}--Orders, Admission & Hearing
  - V. Specially Assigned Matters
5. Hon'ble Mr. Justice Vikash Jain
- I. CWJC — Group —16(Trade & Commerce) (up to 2015)  
Monday, Tuesday & Wednesday-- Orders & Admission  
Thursday & Friday -- Preferably Hearing
  - II. Group — 24 to 27 (Company Matters)  
— Orders, Admission & Hearing
  - III. Specially Assigned Matters
6. Hon'ble Mr. Justice Ahsanuddin Amanullah
- I. CWJC — Group —15 (Retirement benefit)
  - II. CWJC- Group-14(Education Service) (2015)  
Monday, Tuesday & Wednesday-- Orders & Admission  
Thursday & Friday -- Preferably Hearing
  - III. Specially Assigned Matters
7. Hon'ble Mr. Justice Aditya Kumar Trivedi
- I. Group – 45 Criminal Misc. Quashing (2016)  
--Orders, Admission & Hearing.
  - II. Group- 43 Criminal Appeal (S.J.) (From 2009 to 2012)
  - III. Specially Assigned Matters
8. Hon'ble Mr. Justice Chakradhari Sharan Singh
- I. Group- 37- Second Appeal  
Order, Admission & Hearing
  - II. CWJC- Group-12 Education Matters
  - III. CWJC- Group-19 Election Matters  
Monday, Tuesday & Wednesday-- Orders & Admission  
Thursday & Friday -- Preferably Hearing
  - IV. Specially Assigned Matters
9. Hon'ble Mr. Justice Prabhat Kumar Jha
- I. Group-1 to 5 –( Cer. Appeal, C. Misc., C. Rev., C. Ref,  
C. Rvn. etc.)Order, Admission and Hearing  
(up to 2018)
  - II. CWJC- Group-17– Land related Except Subject (iv)
  - III. CWJC- Group-17– (iv) Land Acquisition (up to 2018)  
Monday, Tuesday & Wednesday-- Orders & Admission  
Thursday & Friday -- Preferably Hearing
  - IV. Specially Assigned Matters
10. Hon'ble Justice Smt. Anjana Mishra
- I. Group- 29- F.A.– Order & Hearing (From 2005)
  - II. Specially Assigned Matters
11. Hon'ble Mr. Justice Ashutosh Kumar  
(Friday) -AT 2.15 P.M.
- I. Group – 44 Criminal Appeal U/s 341 Cr. PC
  - II. Group – 47 to 51 Criminal Misc. Modification,  
Restoration, Transfer, C. Bail, Cr. Ref., etc.
  - III. Group – 57 Govt. Appeal (S.J.)
  - IV. Group – 59 SLA
  - V. Specially Assigned Matters
12. Hon'ble Mr. Justice Sudhir Singh
- I. Group – 46 Criminal Misc. A/Bail
  - II. Specially Assigned Matters
13. Hon'ble Mr. Justice Birendra Kumar
- I. Group- 43- Cr. Appeal (S.J.) arising out SC/ST Act  
-- Orders & Admission
  - II. Group – 46 Criminal Misc. -- A/Bail  
--Orders, Admission & Hearing.
  - III. Specially Assigned Matters

14. Hon'ble Mr. Justice Vinod Kumar Sinha  
 I. Group – 46 Criminal Misc. --- R/Bail  
 II. Group- 43 Criminal Appeal (S.J.) – Hearing (above 10 years) (up to 2008)  
 III. Group – 52 Cr. Rev--Orders, Admission & Hearing.  
 IV. Specially Assigned Matters
15. Hon'ble Mr. Justice Sanjay Priya  
 I. Group – 46 Criminal Misc. -- R/Bail  
 --Orders, Admission & Hearing.  
 II. Specially Assigned Matters
16. Hon'ble Mr. Justice Sanjay Kumar  
 I. Group- 29- F.A.– Order & Hearing (Up to 2004)  
 II. Group-22 (iv) arising from Civil Court Orders  
 III. Specially Assigned Matters
17. Hon'ble Mr. Justice Dr. Anil Kumar Upadhyay  
 I. CWJC- Group-14 (Education Service) (up to 2014)  
 Monday, Tuesday & Wednesday-- Orders & Admission  
 Thursday & Friday -- Preferably Hearing  
 II. Specially Assigned Matters
18. Hon'ble Mr. Justice Rajeev Ranjan Prasad  
 I. Group- 54-Cr. WJC (S.J.)-Orders, Admission & Hearing.  
 II. Group – 45 Criminal Misc. Quashing (2017 & 2018)  
 --Orders, Admission & Hearing.  
 III. Group – 33 – MJC (SJ)– Orders, Admission, Hearing  
 IV. Specially Assigned Matters
19. Hon'ble Mr. Justice S. Kumar  
 I. Group – 46 Criminal Misc. --- R/Bail  
 II. Specially Assigned Matters
20. Hon'ble Mr. Justice Mohit Kumar Shah  
 I. CWJC- Group-13 Service Matters (other than Education Service) (up to 2013)  
 -- Orders, Admission & Hearing  
 II. CWJC- Group-14(Education Service) (2016 to 2018)  
 Monday, Tuesday & Wednesday-- Orders & Admission  
 Thursday & Friday -- Preferably Hearing  
 III. CWJC - Group - 16(Trade & Commerce) (2016 to 2018)  
 Orders, Admission & Hearing  
 IV. CWJC- Group-21 Environment related  
 Monday, Tuesday & Wednesday-- Orders & Admission  
 Thursday & Friday -- Preferably Hearing  
 V. Specially Assigned Matters
21. Hon'ble Mr. Justice Prakash Chandra Jaiswal  
 I. Group 32 - Miscellaneous Appeal  
 II. Group – 45 Criminal Misc. Quashing (Up to 2015)  
 --Orders, Admission & Hearing.  
 III. Group- 43 Criminal Appeal (S.J.) (From 2013 to 2014)  
 --Orders, Admission & Hearing.  
 IV. Specially Assigned Matters

Civil Review Petitions, MJC (Restoration) and C. Bail in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.